

S.No.112

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
**18-02-2022 AT 10:30 A.M. THROUGH VIDEO CONFERENCE.**

**Company Petition IB/239/2021**  
U/s 9 of IBC, 2016

**IN THE MATTER OF:**

Tega Industries Ltd

**...Operational Creditor**

Vs

Tata Projects Ltd

**...Corporate Debtor**

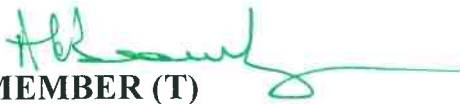
**C O R A M :-**


**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. VEERA BRAHMA RAO AREKAPUDI, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Learned Counsel Shri. Prashant Reddy for Operational Creditor and Learned Counsel Ms. Kajal Kumari for Corporate Debtor appeared via video conference.

Both counsels reported that the matter has been settled. Hence, we find no reason to keep this matter pending. Hence, this **company petition IB/239/2021** is hereby disposed of as withdrawn in view of the settlement with no costs order.

  
**MEMBER (T)**

  
**MEMBER (J)**

*Srinivas*